

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-2158(ND)/2019

IA/4659/2020, IA/3800/2021, IA/2816/2023, IA/3242/2023,
IA/4329/2023, IA/6130/2023, IA/1610/2024

IN THE MATTER OF:
Mr. Arun Kumar Goel

...PETITIONER

Vs.

M/s. HI Tech Grain Processing Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Sorabh Dahiya and Ms. Khushboo Agarwal, Adv. in IA/1610/2024 and IA/2816/2023.

For the Liquidator :Adv Abhishek Anand and Abhishek Sinha

For the Respondent/Corporate Debtor :Mr. Mohit Nandwani, Adv. in IA/2816/2023., Adv. Shruti Nayar for Respondents in IA 4659 and Applicants in IA 3800

ORDER

Due to paucity of time, the matter is adjourned to **04.06.2024**.

Sd/-
(Court Officer)